

**THE ACADEMIC CALENDAR OF
THE GUJARAT STATE JUDICIAL ACADEMY
FOR THE YEAR 2011-2012.**

The Academy may inter alia hold following Judicial Educational Programmes for the Judicial Officers of the State on the aforesaid subjects in the proposed month described as under;

SR. NO.	NAME OF JUDICIAL EDUCATION PROGRAMMES	EXPECTED MONTH
	Developing a skill for speedy and qualitative decision in	
1	Group-1, Group-2 and Group-3 consisting one batch of each group.	August
2	Group No. 2, Group No.3 and Group No.4 consisting one batch of each group.	September
3	Group-2 and Group-3 consisting one batch of each group.	October
4	Group-1, Group-2 and Group-3 consisting one batch of each group.	November
5	Group No. 2, Group No.3 and Group No.4 consisting one batch of each group.	December
6	Group No. 2 and Group No.3 consisting one batch of each group	January
7	Group-1, Group-2 and Group-3 consisting one batch of each group.	February
8	Group No. 2 and Group No.3 consisting one batch of each group.	March
9	Group-1, Group-2 and Group-3 consisting one batch of each group.	April
10	Group 4 consisting one batch	May

SR. NO.	Name of the Judicial Education Programme
GROUP- 1 (Cadre of the District and Sessions Judges)	
Developing a skill for speedy and qualitative decision in the Cadre of the District and Sessions Judges)	
CIVIL	
	Discussion regarding the fundamental issues and challenges and Laws relating to Litigation/cases of M.A.C.P., under Arbitration Act, Petroleum Pipe Line Act, Appeals and Revisions, Trade Mark and Patent Act, including best practices etc.
CRIMINAL	
	Discussion regarding the fundamental issues and challenges and Laws relating to Criminal Trials of offences under the Special Acts like ACB, NDPS, Atrocity, Electricity, Indian Penal Code, Appeals, Revisions, Bail, including best practices etc.
GROUP- 2(Cadre of the Senior Civil Judges and Chief Judicial Magistrates)	
Developing a skill for speedy and qualitative decision in the Cadre of Senior Civil Judges and Chief Judicial Magistrates)	
CIVIL	
	Discussion regarding the fundamental issues and challenges and Laws relating to Land Acquisition, Marriage Disputes, Partition Suits, Suits relating to Specific Relief and Contract Act, By or against Government/Public Servant, Cases under the Protection of Women from Domestic Violence Act, Election Petitions under Municipality Act, Execution Petitions, including best practices etc.
CRIMINAL	
	Discussion regarding the fundamental issues and challenges and Laws relating to trial of offences of misappropriation, cheating, forgery, bodily injuries, Special Acts, Negotiable Instruments Act, Bail including best practices etc.

GROUP-3 (Cadre of the Civil Judges and Judicial Magistrate First Class)	
Developing a skill for speedy and qualitative decision in the Cadre of the Civil Judges and Judicial Magistrate First Class)	
CIVIL	
	Discussion regarding the fundamental issues and challenges and Laws relating to the suits for Partition, under the Specific relief and contract Act, Rent Act, various types of Money Suits, under the Protection of Women from Domestic Violence Act, Election Petitions under Panchayat Act and Execution Petitions, including best practices etc.
CRIMINAL	
	Discussion regarding the fundamental issues and challenges and Laws relating to the trial of offences under Section 279, 304A etc, bodily injuries including Section 326, misappropriation and forgery, Food Adulteration Act and Special Acts, Negotiable Instruments Act, Bail, including best practices etc.
GROUP-4 (Cadre of the Member, Industrial Tribunals and Judges of the Labour Courts)	
Developing a skill for speedy and qualitative decision in the Cadre of the Member, Industrial Tribunals and Judges of the Labour Courts)	
	Discussion regarding the fundamental issues and challenges and Laws relating to the cases filed under various Labour Laws, including best practices etc.